



**Government of Jammu and Kashmir,
Transport Department,
Civil Secretariat, Srinagar**

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Notification,
Srinagar, the 12th July, 2019

SRO 447-In exercise of the powers conferred by section 96 of the Motor Vehicles Act, 1988 (Central Act No. 59 of 1988), the Government of Jammu and Kashmir hereby intends to make the following amendment in the Jammu and Kashmir Motor Vehicles Rules, 1991; namely:-

Rule 88 shall be substituted by the following:-

"88. Carriages of animals in goods vehicles (1) No Bovine animal shall be carried in a goods vehicle in public unless:-

- i. minimum space allowance to bovine weighing upto 200 Kg, 200-300 Kg, 300-400 Kg and above 400 Kg is given minimum space of 1 Square Meter, 1.20 Square Meter, 1.40 Square Meter and 2.0 Square Meter respectively.
- ii. The Space requirement for Bovine while being transported in commonly sized road vehicles shall be as under:-

Vehicle Size Length x width square meter Floor Area of the vehicle in square meters.	No. of bovine				
	Bovine weighing upto 200 Kg (1 Sq. Mtr space per bovine)	Bovine weighing upto 200-300 Kg (1.20 Sq. Mtr space per bovine)	Bovine weighing upto 300-400 Kg (1.40 Sq. Mtr space per bovine)	Bovine weighing above 400 Kg (2.0 Sq. Mtr space per bovine)	
6.9x2.4	16.56	16	14	12	8
5.6x2.3	12.88	12	10	8	6
4.16x1.9	7.904	8	6	6	4
2.9x1.89	5.481	5	4	4	2

(1) The number of sheep and goat to be transported by normal two tier truck on National Highway and State roads shall be as under;-

Approximate weight of animal in Kilogram	Space required in Square Meter.	
	Wooled	Shorn
a. Not more than 20.	0.17	0.16

b. More than 20 but not more than 25.	0.19	0.18
c. More than 25 but not more than 30.	0.23	0.22
d. More than 30 but not more than 40.	0.27	0.25
e. More than 40	0.32	0.29

(2) No Equine animal shall be carried in a goods vehicle in public unless:-

- i. A minimum space allowance to; Stallion Horse, mares (including pregnant mares), mares with foal and ponies are given minimum space of 2.25, 2.0, 2.25 and 1.5 square meters respectively.

(3) No animal belonging to or intended for a circus, menagerie or zoo shall be carried in a goods vehicle in a public place unless;

- i. In case of a wild or ferocious animal, a suitable cage, either separate from or integral with the load body of the vehicle used of sufficient strength to contain the animal securely at times is provided, and
- ii. Reasonable space for each animal is provided in the vehicle.

(4) Apart from conditions mentioned under sub-rule (1)(2) and (3), the following conditions shall be complied with while carrying any animal in a goods vehicle:-

- a. A valid certificate by a qualified veterinarian to the effect that the animals are in a fit condition to travel by rail or road and are not suffering from any infectious or contagious or parasitic diseases and that they have been vaccinated against infectious or contagious or parasitic diseases, shall accompany each consignment. In the absence of such a certificate, the carrier shall refuse to accept the consignment for transport;
- b. Veterinary first-aid equipment shall accompany all batches of animals;
- c. Each consignment shall bear a label showing in bold red letters the name, address and telephone number (if any) of the consignor and consignee, the number and types of animals being transported and quantity of rations and food provided;
- d. Suitable rope and platforms should be used for loading animals from vehicles;
- e. Animal shall be loaded after they are properly fed and given water;
- f. Animals in advanced stage of pregnancy shall not be mixed with young animals in order to avoid stampede during transportation;
- g. Watering arrangements on route shall be made and sufficient quantities of water shall be carried for emergency,

- h. Sufficient feed and fodder with adequate reserve shall be carried to last during the journey;
- i. Male animals and other male young stock shall not be mixed with female stock in the same compartment;
- j. Material for padding, such as straw, shall be placed on the floor to avoid injury if an animal lies down, and the padding shall not be less than 5 cm. thick;
- k. Adequate ventilation shall be ensured;
- l. In case of transportation of Sheep and Goat in Two tier Truck the floor of upper tier shall be well insulated with 5 inch bedding material and
- m. No vehicle carrying any animal shall be driven in excess of 40 kilometers per hour.

Explanation; - For the purpose of this rule "bovine" includes, buffalo, cattle, yak, or the young ones thereof and "equine" includes Horse, Mare, Pony, Mule, Ass, Donkey and their young ones.

Any person who desires to object to the afore-said proposal/amendment may submit his/her objections in writing to the Administrative Secretary to Government, Transport Department, Civil Secretariat within a period of six weeks from the date of publication of this notification. Any objection/suggestion received after the expiry of the said period shall not be entertained.

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Asgar Hassan Samoon) IAS
Principal Secretary to Government
Transport Department

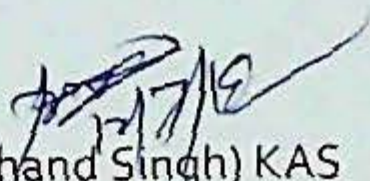
Dated: 12 -07- 2019

No:TR-37/MVD/2019

Copy to the:

1. Joint Secretary, Ministry of Road, Transport and Highways, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Governor, J&K State.
4. All Principal Secretaries to Government.

5. Resident Commissioner, J&K New Delhi.
6. All Commissioners / Secretaries to Government.
7. Transport Commissioner, J&K.
8. All Deputy Commissioners.
9. Director Information, J&K Srinagar with the request to kindly publish the notification in the two leading newspapers of the Jammu/Kashmir Divisions.
10. Regional Transport Officer, Jammu / Kashmir / Kathua.
11. General Manager Government Press Srinagar/Jammu with the request to kindly publish the notification in the extraordinary issue of the Government gazette.
12. Pvt. Secretary to Secretary to Government, Transport Department.
13. Stock file /in charge website.


(Chand Singh) KAS
Under Secretary to Government
Transport Department